

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

AT

CP NO.176/97 in OA No.740/94

NEW DELHI, THIS THE 9TH DAY OF SEPTEMBER, 1997.

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN  
HON'BLE MR.S.P.BISWAS, MEMBER(A)

Shri Nathu Ram  
S/o Shri Nihal Singh

(BY ADVOCATE SHRI SANT LAL)

... Petitioner

vs.

1. Shri R.U.S.Prasad, Secretary  
Ministry of Communication  
Department of Posts  
Dak Bhawan  
New Delhi-110001.

2. Shri S.Chadha  
Chief Postmaster General  
Delhi Circle,  
Meghdoot Bhawan  
New Delhi-110001. ...

Respondents

(BY SENIOR ADVOCATE SHRI R.P.AGGARWAL)

JUSTICE K.M.AGARWAL:

ORDER

The learned counsel for the respondents has filed an additional affidavit to show that the Tribunal's order has been complied with. The learned counsel for the petitioner does not dispute this. Accordingly this Contempt Petition has become infructuous. Consequently it is hereby dismissed as having become infructuous and, therefore, the rule nisi is discharged.

*km*  
(K.M.AGARWAL)  
CHAIRMAN

*sb*  
(S.P.BISWAS)  
MEMBER(A)